

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORIGINAL APPLICATION NO.50/2005

Thursday this 28th day of September, 2006.

CORAM:

HON'BLE SHRI N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

C.K.Narayanan
Lab Attendant cum Cook
Central Food & Nutrition Board Extension Unit
Parambithara Road,
Cochin-682 016. Applicant

By Advocate Shri C.S.G.Nair

V/s.

1. The Deputy Technical Advisor,
Food & Nutrition Board,
Shastri Bhavan,
26, Haddows Road,
Chennai – 600 006.
2. The Demonstration Officer,
Community Food and Nutrition Extension Unit,
Food and Nutrition Board,
39/5065, Parambithara Road,
Ernakulam
Cochin – 682 036.
3. Union of India,
Represented by the Secretary,
Department of Women & Child Development,
Kasthurbha Gandhi Marg,
New Delhi-110 001. Respondents

By Advocate Shri TPM I Khan SCGSC
represented by Ms.Jisha



The application having been heard on 28th September, 2006, the Tribunal delivered the following:-

ORDER

HON'BLE SHRI N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The prayer of the applicant here is restricted only to give him DA which has been mentioned in the TA Bill. According to him, the said journeys are covered under SR 71 which envisages absence from Headquarters beyond a distance radius of 8Kms and beyond a set period of six hours reckoned which period has been provided for in the rule.

We find that subject to verification of the facts mentioned in the Annexure A-1 and within the Rule, he should be given whatever DA he is entitled to. With this direction, the OA is disposed of. Payment shall be made within a period of three months from the date of receipt of copy of this order.


GEORGE PARACKEN
JUDICIAL MEMBER


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

abp